(a) whether it is a fact that under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) certain States have not been released funds in time causing hurdles to pay wages to labours on time;

(b) names of States to which release of funds have been delayed under the scheme;

(c) whether due to allocation of less budget under MGNREGA additional amount has to be demanded causing hurdles timely payments to labourers; and

(d) the year-wise details of additional amount under MGNREGA during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA) is a demand driven wage employment programme. Fund release to States/UTs is a continuous process and Central Government is committed in making funds available keeping in view the demand for work. Budget allocation under MGNREGA in FY 2017-18 was ₹ 55,167.06 crore which was highest since inception. The Ministry seeks additional fund as and when required for meeting the demand for work on the ground. The details of Budget Estimate and Revised Estimate under MGNREGA during the last five years are given below:–

(₹ in crore)

Financial Year	Budget Estimate	Revised Estimate
2013-14	33,000.00	33,000.00
2014-15	34,000.00	33,000.00
2015-16	34,699.00	37,345.95
2016-17	38,500.00	48,220.26
2017-18	48,000.00	55,167.06

Status of SAGY in Jharkhand

2033. SHRI DHIRAJ PRASAD SAHU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the present status of development of the villages adopted by Members of Parliament of Jharkhand under the scheme, Saansad Adarsh Gram Yojana (SAGY);

(b) whether difficulties are being faced in implementation of the scheme and if so, the details thereof and the steps being taken to address those difficulties; and

(c) the effective steps being taken by Government to complete the pending projects under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) The Hon'ble Members of Parliament from Jharkhand have identified 50 Gram Panchayats under SAGY. The Gram Panchayats adopted under the Yojana, through a participatory process, under the guidance of Hon'ble Members of Parliament prepare Village Development Plans (VDP) containing prioritised time-bound activities to achieve holistic progress of the villages. So far 41 SAGY Gram Panchayats of Jharkhand have uploaded their VDPs, containing 3,944 projects as per the data available on the SAGY website (*saanjhi.gov.in*). Out of these, implementation of 1,554 (39%) have been completed as on 26 December, 2018. The following initiatives have been taken, *inter alia*, for the effective implementation of the scheme:–

- 26 schemes have been amended by various Ministries/Departments of Government of India to give priority to SAGY Gram Panchayat projects.
- The Ministry of Rural Development has brought out 'SAMANVAY'- Compilation of 223 Central Sector/Centrally Sponsored and 1806 State schemes for convergence under SAGY for the benefit of Members of Parliament, district and village level officials about the different schemes for multitude of purposes at the GP level.
- The Ministry has developed 35 point indicator to gauge the impact of SAGY in the GPs. Progress is measured through outcome indicators broadly covering basic amenities, education, health, sanitation, livelihood, women empowerment, financial inclusion, food security, social security and e-governance. The impact is measured on quarterly (22 indicators), half yearly (7 indicators) and yearly basis (6 indicators).
- The Ministry prepared and circulated a document named 'SAHYOG', an indicative guide containing essential information on the social security schemes for enriching the knowledge of villagers and village level functionaries to achieve 100% enrollment into the social/financial security schemes in SAGY GPs.
- The Ministry of Rural Development is coordinating with other Central Ministries/Departments to ensure provision of four key basic services viz. power, drinking water, roads and education in all SAGY GPs.

- State Level Empowered Committee (SLEC) was constituted in Jharkhand with Chief Secretary as the Chairperson. The committee has met five times and gave directions to the concerned line departments with regard to SAGY GPs.
- Reviews on progress in SAGY GPs were conducted by Principal Secretary, RD with the Deputy Development Commissioners and State Level Nodal Officers nominated by line departments.
- The Government of Jharkhand constituted dedicated Project Management Units for SAGY in the concerned districts with 38 professionals.

Release of funds under PMAY(G) to the State of Telangana

2034. SHRI DHARMAPURI SRINIVAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has released the funds under Pradhan Mantri Awas Yojana (Gramin) to the State of Telangana for current financial year 2018-19;

(b) if so, the details thereof;

(c) the quantum of funds released so far;

(d) the balance of funds to be released; and

(e) the present status of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (e) Against the national target of construction of 1.0 crore PMAY-G houses in the first phase, *i.e.* in three years (2016-17 to 2018-19), the State of Telangana had been allocated 50,959 houses and 19,715 houses for the years 2016-17 and 2017-18 respectively and the Central share of ₹ 19078.865 lakh for the year 2016-17 was released to the State of Telangana.

As per para 9.1.1 of Framework for Implementation (FFI) of PMAY-G, the Ministry accepts the progress of PMAY-G as uploaded only on the AwaasSoft portal. The State of Telangana did not populate data on AwaasSoft and hence no progress under PMAY-G is seen on AwaasSoft portal against the State.

The issue of non-implementation of PMAY-G in the State of Telangana was considered by the Empowered Committee (EC) of PMAY-G in the Ministry. Considering no progress was shown by the State under PMAY-G, the EC decided that the State of Telangana will have to return the PMAY-G funds released to MoRD and the targets allocated to the State of Telangana would be allocated to other well performing States/UTs.